

IN THE INCOME TAX APPELLATE TRIBUNAL

"E" BENCH, MUMBAI

BEFORE SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER AND

SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

ITA no. 1904/Mum./2024

(Assessment Year : 2014-15)

Kismet Exports and Investments Pvt. Ltd.
1202. Kismet, North Avenue,
Santacruz West,
Mumbai – 400 054

..... Appellant

PAN : AACCK2895C

v/s

Assistant Commissioner of Income Tax
- (4)(3)(1),
Mumbai

..... Respondent

Assessee by : Shri Bhupendra Shah and
Shri Bhupendra Fafadia
Revenue by : Shri Hemanshu Joshi, Sr.DR

Date of Hearing – 17/12/2024

Date of Order – 17/12/2024

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

1. The assessee has filed the present appeal challenging the impugned order dated 29.02.2024, passed under section 250 of the Income Tax Act, 1961 ("the Act") by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi ["learned CIT(A)"], which in turn arose from the penalty order dated 02.02.2022 passed under section 271(1)(c) of the Act, for the assessment year 2017-18.

2. At the time of the hearing, the learned AR of the assessee filed a letter dated 13.12.2024 along with a copy of Form 1 filed under Direct Tax Vivad Se Vishwas Scheme, 2024 and stated that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024. Along with the letter mentioned above, the assessee has also filed a copy of Form no.2 dated 10.12.2024, whereby the amount to be payable by the assessee towards a full and final settlement of the tax arrears has been determined. The assessee further submitted that the amount so determined, vide Form no.2, has also been paid by the assessee and in this regard, the assessee has also placed on record the challan receipt dated 13.12.2024. Accordingly, the assessee prayed for the withdrawal of its appeal.

3. Learned Departmental Representative does not oppose the prayer so made by the assessee.

4. In view of the aforesaid, we accept the request of the assessee for the withdrawal of the present appeal.

5. In the result, the appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 17/12/2024.

Sd/-
NARENDRA KUMAR BILLAIYA
ACCOUNTANT MEMBER
MUMBAI, DATED: 17/12/2024

Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER

Copy of the order forwarded to:

- (1) The Assessee;*
- (2) The Revenue;*
- (3) The PCIT / CIT (Judicial);*
- (4) The DR, ITAT, Mumbai; and*
- (5) Guard file.*

By Order

Assistant Registrar
ITAT, Mumbai